

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
TANISHKA AUTOMOTIVES PRIVATE LIMITED**

RELEVANT PARTICULARS

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Tanishka Automotives Private Limited
2.	Date of incorporation of corporate debtor	08.01.2014
3.	Authority under which corporate debtor is incorporated /registered	ROC Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50500HP2014PTC000632
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Off: Village Basdhera, Post Office Basdhera, Tehsil UNA, Himachal Pradesh, India, 174315 Office at: VPO Tharu Near New Prem Petrol Pump Tehsil Nagrota Bagwan Distt Kangra, H.P (176056)
6.	Date of closure of Insolvency Resolution Process	10.06.2025
7.	Liquidation commencement date of corporate debtor	10.06.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rohit Sehgal IBBI/IPA-001/IP-P00528/2017-18/10953
9.	Address and e-mail of the liquidator, as registered with the Board	A-604, Sujjan Vihar, Sector-43, Gurgaon, Haryana-122002 Email- iamrs101@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	House No. 581 (Top Floor), Sector 27, Gurugram - 122009 Email- cirptanishkaauto@gmail.com
11.	Last date for submission of claims	10.07.2025

Notice is hereby given that the National Company Law Tribunal (Chandigarh Bench) has ordered the commencement of liquidation of the Tanishka Automotives Private Limited on 10.06.2025

The stakeholders of Tanishka Automotives Private Limited are hereby called upon to submit their claims with proof on or before 10.07.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Sd/-

Name and signature of liquidator:

Mr. Rohit Sehgal

Date and place: 12-06-2025, Gurugram

Change of Name
I, Santar Devi Singh Chaurak father of VRI RAJ SINGH CHAURAK, R/o Chank Nivas, Lane No-20, Greater Kailash, Jammu (J&K-18001) has changed my minor child's name from VRI RAJ SINGH CHAURAK (old name) to VRI RAJ SINGH CHAURAK (new name) I do hereby assume from this date the name of my minor child as VRI RAJ SINGH CHAURAK (new name).

NOTICE
I, Army No. 15711229K, Rank-NA, Name- SADHU CHARAN S/O R/o Grittinger, Kolko, West Singhpur, Jharkhand - 833201, Have Applied for correction of Name of my Mother from 'JANAKSHIMI S/O' to her correct name 'SARAKSHIMI KUP' in My Service Records. Video Affidavit, No-14-183498030777775K before Notary Public, Dated 12-06-2025, Please Note.

I, Pooja Devi mother of No. 4009599Y Rank Havildar Kumar S/o Late Ishai Raj, presently residing at Village Goudwar P/o Goudwar Tehsil & Dist Kathua Pin Code 184302 (J&K), do hereby declare that my Name in my State Service Record as Pooja Devi instead of correct Name is Pooja Devi as per Aadhar card and other documents Now I, am applying for correction objection if any may be conveyed to concern authority within in seven days.

I, BANASHI CHAURAK wife of Arun K (SARAKSHIMI KUP) R/o KANAKSHIMI KUP, Chaurak, Jammu, J&K, have applied for correction of Name of my husband from 'SARAKSHIMI KUP' to 'KANAKSHIMI KUP' in my Service Records. Video Affidavit, No-14-183498030777775K before Notary Public, Dated 12-06-2025, Please Note.

I, Ankit Chauhan S/o No. JC-452205X, Ex Sub Milap Chand R/o Village Diddaun, PO & Tehsil Dhar, District Mandi HP, Declare that my name in my father army record wrongly entered as Ankit Kumar instead of Ankit Chauhan.

I, Manoj Kumar M is legally Father of No. 2020915X, Rank- LT/NA, Name Joti Basu M, R/o- 504, Mandiwayan, Kori, Shakti Goudar, Uthmanpalyam, Gudalur, Theni State, Tamil Nadu- 625516, Unit-3 Madras Co 56 APO, That I have changed my D.O.B from 10 July 1970 to 05 January 1971 due to updation of records. That my actual D.O.B is 05 January 1971 as per my Aadhar Card. That both D.O.B 10 July 1970 to 05 January 1971 pertain to one and the same person.

I, Nagesh M is legally mother of No. 2020915X, Rank- LT/NA, Name Joti Basu M, R/o- 504, Mandiwayan, Kori, Shakti Goudar, Uthmanpalyam, Gudalur, Theni State, Tamil Nadu- 625516, Unit-3 Madras Co 56 APO, My actual name is Nagesh M and the name mentioned in my all other documents, But in my Sri Army sheet Rollatory record my name is entered as Nagesh M. Now I want to change my name from Nagesh M to Nagesh M. That both Nagesh M and Nagesh M pertain to one and the same person.

I, Manoj Kumar M is legally Father of No. 2020915X, Rank- LT/NA, Name Joti Basu M, R/o- 504, Mandiwayan, Kori, Shakti Goudar, Uthmanpalyam, Gudalur, Theni State, Tamil Nadu- 625516, Unit-3 Madras Co 56 APO, My actual name is Manoj Kumar M and the name mentioned in my all other documents, But in my Sri Army sheet Rollatory record my name is entered as Manoj Kumar M. Now I want to change my name from Manoj Kumar M to Manoj Kumar M. That both Manoj Kumar M and Manoj Kumar M pertain to one and the same person.

Excise Dept registers 103 cases of liquor smuggling in 2 months

TRIBUNE NEWS SERVICE

SHIMLA, JUNE 12

The state Excise Department has registered 103 cases of liquor smuggling in the current financial year. A total of 9,438.771 bulk litre (BL) of illegal liquor was seized from various districts. The department also destroyed around 18,743 litres of 'lahan' during the same period.

Commissioner Yarnus said the department had constituted special teams at the headquarters-level to

curb the menace of illegal liquor smuggling. "A team recently conducted a raid at a unit in Solan where a major shortfall in the stock of extra-neutral alcohol (ENA) was detected. Additionally, illegal holograms and labels were also recovered from the premises. The department has filed an FIR in the matter and further action under the Himachal Pradesh Excise Act is being taken," he said.

"In another case, the department has filed an FIR against a licensee for manu-

facturing liquor using illegal holograms and labels. Major discrepancies were found in the stock of the liquor in Sirmaur," he added.

"Recently, the department has been carrying out an intensive state-wide campaign against the smuggling and manufacturing of illegal liquor. In one such case, liquor brought from Chandigarh was seized in Chamba. Illegal beer was also caught in Una and Bilaspur districts. Similar major enforcement actions were taken in Mandi, Shimla

and Kullu districts after inspecting various locations to curb illegal activities," said the Excise Commissioner.

He further said that stringent action would continue against such unlawful activities. He said strict surveillance would be maintained against those causing revenue loss to the state through illegal liquor trade. Yarnus urged people to report any information related to illegal liquor production or trade on the department's helpline number: 0177-2620426.

Expedite ongoing HIMUDA projects: Minister to officials

SHIMLA, JUNE 12

Town and Country Planning Minister Rajesh Dhamani today emphasised the need to bring re-development policy for mobilising government land and to modernise existing structures.

He was presiding over a meeting of the Board of Directors of Himachal Pradesh Housing and Urban Development Authority (HIMUDA) to review the progress of the ongoing projects. Dhamani

directed officials to expedite the construction work of the commercial complex at Vilas Nagar and Mountain City Jadhia Devi in Shimla district.

He also emphasised on the need for private participation for better urban and residential development to create more investment avenues in the region. The board accorded permission to approve the revised budget estimates for financial year 2024-25 amounting to Rs 126.30 crore. — TNS

Crackdown on goods carriers ferrying pilgrims in Mandi

DEPENDING MANDI

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MANDI, JUNE 12 District police authorities in Mandi district have launched a special campaign against the illegal practice of using carrier vehicles to ferry pilgrims to prominent religious destinations such as Prashar Lake, Shikari Devi and Kamrunag. As many as 10 such vehicles were challaned by the police early this week.

The move comes in the wake of frequent reports regarding traffic violations by the drivers of carrier vehicles, who were ferrying pilgrims to religious places in their vehicles by flouting traffic norms and putting the safety of passengers at stake.

Recently in a tragic accident involving a carrier vehicle, two fatalities and injuries to 19 passengers were reported.

According to traffic regulations, carrier vehicles are designated solely for transporting goods and not passengers. However, the growing influx of pilgrims to these remote hill shrines has led to a surge in viola-



A goods carrier ferries passengers illegally in Mandi.

10 VEHICLES CHALLANED

- 10 such vehicles were challaned by the police on Monday.
- In a tragic accident involving a goods carrier recently, two fatalities and injuries to 19 passengers were reported.
- Local authorities have urged pilgrims to opt for legally authorised passenger vehicles for their safety.
- Officials have also appealed to vehicle owners not to misuse their goods carriers for profit.

issue, Mandi Superintendent of Police Sakshi Verma has directed police officials of the concerned police stations to intensify

vigilance and enforcement of traffic rules. A special week-long campaign has been launched targeting these violations, particularly in light of the upcoming fairs at Kamrunag and Prashar Lake, which are expected to draw large crowds.

"In just one day of the campaign, 10 vehicles were challaned for flouting traffic norms," SP Verma said. "This is a serious concern as these vehicles are not equipped to carry

passengers and doing so puts lives at great risk. We are committed to taking strict action against such erring drivers and owners," she said.

The scenic locations of Prashar Lake, Shikari Devi and Kamrunag attract thousands of devotees and nature lovers each year. While these sites are revered for their spiritual significance and natural beauty, the steep and narrow hill roads leading to them require careful and regulated transport operations.

Local authorities are urging pilgrims and tourists to opt for legally authorised passenger vehicles for their safety. Officials also appealed to vehicle owners not to misuse their carrier vehicles for profit, emphasising that violations would result in penalties and possible seizure of vehicles.

The Mandi Police have assured continued enforcement of the campaign throughout the pilgrimage season and have also called for cooperation from the public to ensure safe travel to the region's revered sites.

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FOR THE ATTENTION OF THE STAKEHOLDERS OF TANISHKA AUTOMOTIVES PRIVATE LIMITED

RELEVANT PARTICULARS	
Sl. No.	DETAILS
1.	Name of corporate debtor: Tanishka Automotives Private Limited
2.	Date of incorporation of corporate debtor: 08.01.2014
3.	Authority under which corporate debtor is incorporated/registered: ROC Himachal Pradesh
4.	Corporate identity No./Limited liability identification No. of corporate debtor: U20209IN32014PPC000032
5.	Address of the registered office and principal office (if any) of corporate debtor: Reg. Off: Village Bhandara, Post Office Bhandara, Tehsil UNA, District Prashar, India: 174315. Office at VPO Thari Near New Pump House, Prashar, Tehsil Prashar, District Prashar, India: P-174306.
6.	Date of closure of insolvency Resolution Process: 11.06.2025
7.	Liquidation commencement date of corporate debtor: 12.06.2025
8.	Name and registration number of the insolvency professional acting as liquidator: Mr. Rishi Seligra, MR/19/2019-PH00202017-1A1090
9.	Address and e-mail of the liquidator, as registered with the Board: A-604, Sagar Vihar, Sector-43, Gurgaon, Haryana-122002. Email: arshi11@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator: House No. 581 (1st Floor), Sector 27, Gurgaon-122006. Email: arshi11@gmail.com
11.	Last date for submission of claims: 12.07.2025

Notice is hereby given that the National Company Law Tribunal (Chandigarh Bench) has ordered the commencement of liquidation of Tanishka Automotives Private Limited on 12.06.2025. The stakeholders of Tanishka Automotives Private Limited are hereby called upon to submit their claims with proof on or before 12.07.2025, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof by post or by electronic means. Submission of claim or making proof of claim shall be on penalty. In case a stakeholder does not submit his claim during this liquidation process, the claim submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Date and place: 10-06-2025, Gurgaon

Name and signature of Liquidator: Mr. Rishi Seligra

NOTICE

I, Chand Bhai Wani, Member of the Board of Directors, Tanishka Automotives Private Limited, J&K-180025, do hereby declare that in my personal banking, No. 158-544-11 my name was wrongly written as Chand Bhai. That my correct name is Chand Bhai as per my all documents. Now I am applying for the correction of the same. If anybody having any objection in this regard, kindly contact the concerned authority within seven days of the publication.

